

and Naib Tehsildars, Revenue Inspectors and Patwaris.

(13) Post of Treasury officer may be redesignated as Sub-Registrar-cum-Electoral Regional officer in the existing scale of pay.

(14) Two Civil Supply Inspectors may be reverted to their parent cadre.

(15) Cadre control of the revenue staff may be restored in favour of Deputy Commissioner, Andaman district.

The position in respect of these grievances is given below seriatim:—

(1) Group 'A' posts cannot be included in DANI Civil Service without down grading them since DANI Civil Service is a group 'B' service.

(2) Officers who are officiating in duty posts of DANI Civil Service are not members of the service and as such, cannot be appointed to Selection Grade.

(3) DANI Civil Service Rules provide 20 per cent of posts in the cadre as Selection Grade posts without specifying the selection grade posts by designation. Since these Selection Grade posts are available on a non functional basis, the question of upgradation of the post of Additional District Magistrate to group 'A' post does not arise.

(4) This aspect was considered recently. Suspension of lien of officiating DANI Civil Service officers held in feeder posts will not be of any advantage for permanent absorption of officers of feeder service.

(5) DANI Civil Service posts in Andaman are held by the officers of feeder services. As and when vacancy occurs, the Administration appoint officers of feeder service on an *ad-hoc* basis. Posts in the junior time-scale of the IAS are not spe-

cified. Officers in the junior IAS scale hold posts included in the State Civil Service of the State concerned. Their appointment to DANI posts is also made in accordance with proviso to rule 28 of DANI Civil Service Rules, 1971.

(6) The Ministry has recently decided that officers who are appointed to DANI Civil Service on an *ad-hoc* basis should be allowed Andaman special allowance and rent free accommodation.

(7) The question of bifurcation of DANI Civil Service can be examined if a formal proposal is received from the Chief Commissioner, Andaman Administration with adequate justification.

(8-9) The Chief Commissioner, Andaman, is considering these matters.

(10-15) The Andaman Administration has been asked to examine the demands keeping in view the recommendations of the Staff Inspection Unit of the Ministry of Finance, which is currently visiting the Islands.

Ratio of expenditure on establishment as compared to annual revenue of D.M.C.

9097. DR. A. U. AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the ratio of expenditure on Establishment as compared to the annual revenue of the Delhi Municipal Corporation; and

(b) what measures have been or are being taken to cut down heavy expenditure on Establishment so as to lighten the burden of heavy taxes on the citizens of the capital?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) The Municipal Corporation of

Delhi has given the following information:—

(i) 8.69 per cent on Administration and supervisory establishments Municipal Secretary's Office and the Revenue Collection Establishment.

(ii) 55.80 per cent on executive and service Establishment. (The expenditure on establishment includes pay and allowances, Provident Fund contributions gratuity and pension, welfare grants etc.).

(b) During the year 1980-81 a ban was imposed on the creation of new posts and filling up of the vacant posts, so as to economise expenditure on establishment, unless the same was considered absolutely necessary in the public interest.

Proposal to start a naval establishment at Nandivade in Ratnagiri Taluka

9098. SHRI BAPUSAHEB PARULEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to start any type of Naval establishment at Nandivade in Ratnagiri Taluka in Maharashtra and whether any survey has been made;

(b) if so, the details; and

(c) whether any land acquisitions proceedings are going on in this village for defence purposes, if so, the details?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) There is no proposal with the Government, at present, to start a Naval Establishment in this area.

(b) and (c). Do not arise.

Subsidy for setting up industries in Backward Areas

9099. SHRI S. M. KRISHNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry has decided to give 15 per cent investment subsidy for all industrial units, who made investments in land, building, plant and machinery on or after 1st October, 1970 to March, 1973 and located in the areas identified as backward by the Central Government; and

(b) if so, the broad outlines of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). The Central Investment Subsidy Scheme has been in force in the specified industrially backward districts/areas w.e.f. 1-10-1979. Initially the industrial units set up in the specified backward areas were entitled to Central Outright Grant or Subsidy at 10 per cent subject to a ceiling of Rs. 5 lakhs on the fixed investments made on land, building, plant and machinery. Subsequently, the quantum of Subsidy was enhanced to 15 per cent subject to a ceiling of Rs. 15 lakhs on the fixed investments made on or after 1-3-1973.

Subsidy for setting up of industries in Madhubani and Darbhanga

9100. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRY be pleased to refer to the reply given on 18th March, 1981 to the Unstarred Question No. 4044 regarding setting up of industries in Madhubani and Darbhanga and state:

(a) what exactly is the ratio of credit, subsidy etc. to be given to the marginal farmers and others of the lowest income group and those above that level for setting up of cottage, mini and small industries in Madhubani, Darbhanga and other backward areas of Bihar;